

M/s Hind Motors India Ltd.

...Petitioner.

Present: Ms. Riya Bansal, Advocate for petitioner.

Learned counsel for the petitioner has filed affidavit of Shri Baldev Singh son of Shri Mool Singh, Liaison Officer of the company stating therein that the key personnel as mentioned in Annexure A-1 are the only officers of the company and apart from them there is no other officer of the company. Affidavit has been filed to make compliance with the requirement of Sr.No.8 of Annexure-B of National Company Law Tribunal Rules, 2016 (briefly described as the Rules).

Learned counsel, inter alia, contends that the company is not able to pay the amounts to the depositors by due dates because of financial constraints therefore, prayer is made for sanction of the scheme for extension of time for the payments. It is further submitted that the petitioner has served notices upon Registrar of Companies, Chandigarh and the Regional Director regarding pendency of the instant petition.

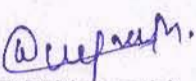
Issue notice of motion to the respondents for 15.11.2016. The petitioner is directed to serve notice of the hearing to Registrar of Companies, Chandigarh and the Regional Director who are directed to furnish the report within 30 days from the date of receipt of notice in terms of sub rule (7) of Rule 73 of the Rules.

There are 681 depositors in the instant case. Let the notice of the date of hearing be published in two newspapers one vernacular 'Amar Ujala' and another 'The Tribune' inviting objections, if any, from the depositors.

*Disputed*

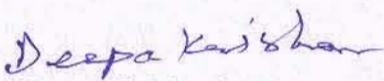
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Learned counsel is directed to furnish the proforma of notices to respondents as well as notice of publication in the newspapers. The petitioners would take dasti notice to be served upon the respondents and also ensure that the notice is published in the newspapers along with the list of depositors within one week. The publication charges be deposited with the concerned newspaper agency by the petitioners at their own responsibility. It would be petitioner's responsibility that the notices are served upon the respondents and publication in the newspapers is made within a week.

  
(R P Nagrath)  
Member (Judicial)

October 05, 2016

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(Deepa Krishan)  
Member (Technical)